

>

Title: Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA):
Sir, on behalf of Shri T.R. Baalu, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Memorandum of Understanding between the Ennore Port Limited and Ministry of Shipping, Road Transport and Highways for the year 2007-2008.

(Placed in Library, See No. LT 6750/07)

(2) Memorandum of Understanding between the Hooghly Dock and Port Engineers Limited and Ministry of Shipping, Road Transport and Highways for the year 2007-2008.

(Placed in Library, See No. LT 6751/07)

(3) Memorandum of Understanding between the Shipping Corporation of India Limited and Ministry of Shipping, Road Transport and Highways for the year 2007-2008.

(Placed in Library, See No. LT 6752/07)

MR. SPEAKER: Shri Vayalar Ravi – not present.

Shri Mani Shankar Aiyar

MINISTER OF PANCHAYATI RAJ, MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): Sir, I beg to lay on the Table -

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2005-2006, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2005-2006

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6754/07)

MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): Sir, I beg to lay on the Table -

(1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the years 1999-2000 to 2005-2006.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6755/07)

(3) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2005-2006, along with Audited Accounts.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 6756/07)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:-

(i) The Passports (Amendment) Rules, 2006 published in Notification No. G.S.R.768 (E) in Gazette of India dated the 23rd December, 2006.

(ii) The Passports (Amendment) Rules, 2007 published in Notification No. G.S.R.396 (E) in Gazette of India dated the 29th May, 2007.

(iii) The Passports (Amendment) Rules, 2007 published in Notification No. G.S.R.526 (E) in Gazette of India dated the 2nd August, 2007.

(Placed in Library, See No. LT 6757/07)

MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): Sir, I beg to lay on the Table -

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Hospital Services Consultancy Corporation (India) Limited, Noida, for the year 2005-2006.

(ii) Annual Report of the Hospital Services Consultancy Corporation (India) Limited, Noida, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6758/07)

(3) A copy of the Notification No. S.O. 997 (E) (Hindi and English versions) published in Gazette of India dated the 19th June, 2007, appointing the 19th June, 2007 as the date on which the Medical Termination of Pregnancy Act, 1971 to come into force in the State of Sikkim, issued under the said Act.

(Placed in Library, See No. LT 6759/07)

(4) A copy of the Annual Report (Hindi and English versions) of the Janasankhya Sthirata Kosh (National Population Stabilisation Fund), New Delhi, for the years 2003-2004 to 2005-2006, along with Audited Accounts.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 6760/07)

MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): Sir, I beg to lay on the Table -

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organization, Dhanbad, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organization, Dhanbad, for the year 2003-2004.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6761/07)

(3) A copy of the Notification No. G.S.R.522(E) (Hindi and English versions) published in Gazette of India dated the 1st August 2007 making certain amendments in the second schedule of the Mines and Minerals (Development and Regulation) Act, 1957, issued under sub-section (3) of section 9 of the said Act.

(Placed in Library, See No. LT 6762/07)

MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): Sir, I beg to lay on the Table -

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O.624(E) published in Gazette of India dated the 20th April, 2007 regarding acquisition of land for building (widening / four laning, etc), maintenance, management and operation of different stretches of National Highway Nos.2 and 25 (Jhansi – Bhognipur / Bara section) in the state of Uttar Pradesh.

(ii) S.O.692(E) published in Gazette of India dated the 1st May, 2007 regarding acquisition of land for building (widening / four laning, etc) of National Highway No.7 (Nagpur-Hyderabad section) in the state of Maharashtra.

(iii) S.O.691(E) published in Gazette of India dated the 1st May, 2007 regarding acquisition of land for building (widening / four laning, etc) maintenance, management and operation of National Highway No.7 (Nagpur-Hyderabad section) in the state of Maharashtra.

(iv) S.O.633(E) published in Gazette of India dated the 23rd April, 2007 authorising the officers mentioned therein to acquire land for building (widening), maintenance, management and operation of National Highway No.6, including construction of bypasses in the state of Maharashtra.

(v) S.O.1027(E) to S.O.1031(E) published in Gazette of India dated the 26th June , 2007 regarding acquisition of land for building (widening / four laning, etc), maintenance, management and operation of different stretches of National Highway No.2 (Kanpur–Varanasi section) in the state of Uttar Pradesh.

- (vi) S.O.1210(E) published in Gazette of India dated the 25th July, 2007 notifying the rates of fee to be recovered from users of two lane stretches of National Highway No.4 (Khambatki Ghat between Pune and Satara) in the state of Maharashtra.
- (vii) S.O.1104(E) published in Gazette of India dated the 5th July, 2007 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No.75, including construction of bypasses (Gwalior–Jhansi section) in the state of Uttar Pradesh.
- (viii) S.O.612(E) and S.O.613(E) published in Gazette of India dated the 20th April, 2007 making certain amendments in the Notification No. S.O.1741(E) dated the 10th October, 2006.
- (ix) S.O.524(E) published in Gazette of India dated the 9th April, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway Nos. 21 and 22 (Ambala-Zirakpur section) in the state of Punjab.
- (x) S.O.694(E) published in Gazette of India dated the 1st May, 2007 regarding acquisition of land for building (widening/six-laning etc.), maintenance, management and operation of National Highway No. 1 (Delhi-Ambala section) in the state of Haryana.
- (xi) S.O.1078(E) published in Gazette of India dated the 3rd July, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 10 (Rohtak-Hissar section) in the state of Haryana.
- (xii) S.O.920(E) published in Gazette of India dated the 7th July, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak section) in the state of Haryana.
- (xiii) S.O.829(E) published in Gazette of India dated the 28th May, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak section) in the state of Haryana.
- (xiv) S.O.655(E) published in Gazette of India dated the 26th April, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 5 A (Chandikhole – Paradip section) in the state of Orissa.
- (xv) S.O.816(E) published in Gazette of India dated the 25th May, 2007 regarding acquisition of land for building (widening/four-laning, bypasses etc.), maintenance, management and operation of National Highway No. 34 (Dalkola bypass section) in the state of West Bengal.
- (xvi) S.O.1016(E) published in Gazette of India dated the 25th June, 2007 making certain amendments in the Notification No. S.O.194(E) dated the 2nd March, 2001.
- (xvii) S.O.1114(E) published in Gazette of India dated the 6th July, 2007 regarding acquisition of land for construction of bypass road outside Sangamner town on National Highway No. 50 in the State of Maharashtra.
- (xviii) S.O.417(E) published in Gazette of India dated the 22nd March, 2007 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 215 (Panikoili-Rimuli section) in the State of Orissa.
- (xix) S.O.568(E) published in Gazette of India dated the 12th April, 2007 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 215 (Rimuli-Rajamunda section) in the State of Orissa.
- (xx) S.O.1069(E) published in Gazette of India dated the 3rd July, 2007 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 215 (Rimuli-Rajamunda section) in the State of Orissa.
- (xxi) S.O.1080(E) and S.O. 1081 (E) published in Gazette of India dated the 3rd July, 2007 regarding acquisition of land for public purpose of building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No.24 (Sitapur-Lucknow section) in the State of Uttar Pradesh.
- (xxii) S.O.1172(E) published in Gazette of India dated the 18th July, 2007 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No.24 (Sitapur-Lucknow section) in the State of Uttar Pradesh.
- (xxiii) S.O.983(E) published in Gazette of India dated the 15th June, 2007 regarding rates of fee to be recovered from the users of Bridge near Dera Bassi on Ambala-Kalka Road on National Highway No.22.

- (xxiv) S.O.1099(E) published in Gazette of India dated the 5th July, 2007 regarding collection of fee on Mechanical vehicles for the use of the Permanent Bridge Kalka on Extension of National Highway No. 76 in the State of Uttar Pradesh.
- (xxv) S.O.1144(E) published in Gazette of India dated the 16th July, 2007 containing corrigendum to the Notification No. S.O.624(E) dated the 20th April, 2007.
- (xxvi) S.O.726(E) published in Gazette of India dated the 8th May, 2007 declaring Highway No. 11 C as National Highway.
- (xxvii) S.O.727(E) published in Gazette of India dated the 8th May, 2007 making certain amendments in the Notification No. S.O.1096(E) dated the 4th August, 2005.
- (xxviii) S.O.725(E) published in Gazette of India dated the 8th May, 2007 making certain amendments in the Notification No. S.O.1096(E) dated the 4th August, 2005.
- (xxix) S.O.814(E) published in Gazette of India dated the 25th May, 2007 making certain amendments in the Notification No. S.O.1096(E) dated the 4th August, 2005.
- (xxx) S.O.815(E) published in Gazette of India dated the 25th May, 2007 directing Border Roads Organisation to exercise the function relating to development and maintenance of various sections of National Highways mentioned therein.
- (xxxi) S.O.1095(E) published in Gazette of India dated the 4th July, 2007 making certain amendments in the Notification No. S.O.1096(E) dated the 4th August, 2005.
- (xxxii) S.O.1115(E) published in Gazette of India dated the 6th July, 2007 making certain amendments in the Notification No. S.O.1096(E) dated the 4th August, 2005.
- (xxxiii) S.O. 630 (E) and S.O. 631 (E) published in Gazette of India dated the 23rd April, 2007 authorizing the Officers mentioned therein to acquire land for building (widening/ four-laning etc.) maintenance, management and operation of different stretches National Highway No. 9 in the State of Andhra Pradesh.
- (xxxiv) S.O. 729 (E) published in Gazette of India dated the 9th May 2007 regarding acquisition of land for building (widening/ four-laning etc.) maintenance, management and operation of National Highway No. 5 (Vijayawadi – Visakhapatnam section) in the State of Andhra Pradesh.
- (xxxv) S.O. 771 (E) published in Gazette of India dated the 17th May 2007 regarding acquisition of land for building (widening/ four-laning etc.) maintenance, management and operation of National Highway No. 7 (Nagpur – Hyderabad section) in the State of Andhra Pradesh.
- (xxxvi) S.O. 830 (E) published in Gazette of India dated the 28th May, 2007 authorizing the Officers mentioned therein to acquire land for building (widening/ four-laning etc.) maintenance, management and operation of National Highway No. 5 (Tirupati – Andhra Pradesh/Tamil Nadu Border) in the State of Andhra Pradesh.
- (xxxvii) S.O. 1051 (E) published in Gazette of India dated the 29th June, 2007 regarding acquisition of land for building (widening/ four-laning etc.) maintenance, management and operation of National Highway No. 7 (Nagpur – Hyderabad section) in the State of Andhra Pradesh.
- (xxxviii) S.O. 914 (E) to S.O. 916 (E) published in Gazette of India dated the 6th June, 2007 regarding acquisition of land for building (widening/ four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 7 (Nagpur – Hyderabad section) in the State of Andhra Pradesh.
- (xxxix) S.O. 792 (E) published in Gazette of India dated the 23rd May, 2007 regarding acquisition of land for building (widening/ four-laning etc.) maintenance, management and operation of National Highway No. 7 (Hyderabad – Bangalore section) in the State of Andhra Pradesh.
- (xl) S.O. 936 (E) published in Gazette of India dated the 8th June, 2007 making certain amendments in the Notification No. S.O. 645 (E) dated the 31st May, 2004.
- (xli) S.O. 937 (E) published in Gazette of India dated the 8th June, 2007 regarding acquisition of land for building (widening/ four-laning etc.) maintenance, management and operation of National Highway No. 7 (Hyderabad – Bangalore section) in the State of Andhra Pradesh.
- (xlii) S.O. 938 (E) to S.O. 940 (E) published in Gazette of India dated the 8th June, 2007 regarding acquisition of land for building (widening/ four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 7 (Nagpur - Hyderabad section) in the State of Andhra Pradesh.
- (xliii) S.O. 827 (E) published in Gazette of India dated the 28th May, 2007 making certain amendments in the Notification No. S.O. 840 (E) dated the 1st June, 2006.

- (xliv) S.O. 1034 (E) published in Gazette of India dated the 27th June, 2007 regarding acquisition of land for building (widening/ four-laning etc.) maintenance, management and operation of National Highway No. 7 (Hyderabad – Bangalore section) in the State of Karnataka.
- (xlv) S.O. 1101 (E) published in Gazette of India dated the 5th July, 2007 making certain amendments in the Notification No. S.O. 363 (E) dated the 16th March, 2004.
- (xlvi) S.O. 1123 (E) published in Gazette of India dated the 11th July, 2007 making certain amendments in the Notification No. S.O. 953 (E) dated the 24th October, 2000.
- (xlvii) S.O. 1126 (E) published in Gazette of India dated the 12th July, 2007 regarding acquisition of land for building (widening/ four-laning etc.) maintenance, management and operation of National Highway No. 4 (Belgaum Bypass section) in the State of Karnataka.
- (xlviii) S.O. 1040 (E) published in Gazette of India dated the 27th June, 2007 making certain amendments in the Notification No. S.O. 223 (E) dated the 10th February, 2005.
- (xlix) S.O. 744 (E) published in Gazette of India dated the 10th May, 2007 authorizing Deputy Commissioner, Hailakandi District, Assam as the competent authority to acquire land for widening of National Highway No. 154, including construction of bypasses/realignments, in the State of Assam.

(2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) to (iv) of (1) above.

(Placed in Library, See No. LT 6763/07)

(3) A copy each of the following Notifications (Hindi and English versions) issued under section 11 of the National Highways Authority of India Act, 1988 :-

- (i) S.O. 724(E) published in Gazette of India dated the 8th May, 2007 entrusting the stretches of National Highway Nos.6 and 21 to the National Highways Authority of India.
- (ii) S.O.1083 (E) published in Gazette of India dated the 3rd July, 2007 entrusting the stretch of National Highway No.48 to the National Highways Authority of India.
- (iii) S.O. 1094 (E) published in Gazette of India dated the 3rd July, 2007 entrusting the stretches of National Highway Nos.4 and 22 to the National Highways Authority of India.
- (iv) S.O. 985(E) published in Gazette of India dated the 18th June, 2007 entrusting the stretch of National Highway No.24B to the National Highways Authority of India.

(Placed in Library, See No. LT 6764/07)

(4) A copy of the Highway Administration (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. S.O. 662 (E) in Gazette of India dated the 26th April, 2007 under sub-section (3) of section 50 of the Control of National Highways (Land and Traffic) Act, 2002.

(Placed in Library, See No. LT 6765/07)

(5) A copy of the Central Road Fund (State Roads) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 475 (E) in Gazette of India dated the 10th July, 2007 issued under section 13 of the Central Road Fund Act, 2000.

(Placed in Library, See No. LT 6766/07)

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): Sir, I beg to lay on the Table –

(1) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Environment (Protection) Act, 1986:-

- (i) S.O.582(E) published in Gazette of India dated the 13th April, 2007 constituting the State Level Environment Impact Assessment Authority, and the State Level Expert Appraisal Committee for the State of West Bengal.
- (ii) S.O. 945(E) published in Gazette of India dated the 11th June, 2007 constituting the State Level Environment Impact Assessment Authority, and the State Level Expert Appraisal Committee for the State of Karnataka.
- (iii) S.O. 948(E) published in Gazette of India dated the 12th June, 2007 constituting the State Level Environment Impact Assessment Authority, and the State Level Expert Appraisal Committee for the State of Gujarat.
- (iv) S.O. 1105(E) published in Gazette of India dated the 5th July, 2007 constituting the State Level Environment Impact Assessment Authority, and the State Level Expert Appraisal Committee for the State of Andhra Pradesh.

(v) S.O.1134(E) published in Gazette of India dated the 12th July, 2007 constituting the State Level Environment Impact Assessment Authority, and the State Level Expert Appraisal Committee for the State of Uttar Pradesh.

(vi) S.O.1203(E) published in Gazette of India dated the 23rd July, 2007 constituting the State Level Environment Impact Assessment Authority, and the State Level Expert Appraisal Committee for the State of Meghalaya.

(Placed in Library, See No. LT 6767/07)

12.04 hrs.